

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-452(ND)2017

CORAM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2019.

NAME OF THE COMPANY: Power2sme Pvt. Ltd. Vs. JV Strips Ltd. & Ors.

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
Present:		Mr. Sarfaraz Karim, Mr. Abishek Parmar, Mr. Pankaj Bhagat, Mr. Chauhan, Advocates for the Petitioner. Mr. Atul Sharma, Mr. M.L. Rasora, Mr. Kamal Gupta, Mr. Manish Gupta, Mr. Abhinav Singh, Mr. Rajat Srivastava, Mr. Amit, Advocates for the Respondent.		

ORDER

CA 517/2019 has been filed by the liquidator praying for disconnection of the electricity supply, since, the Corporate Debtor is in the liquidation and there are no means to make payment towards the electricity which is in any event is of no use.

Keeping in view the submissions made it is hereby directed that the respondent i.e. SDO Electricity, Uttar Haryana Bijli Vitran Nigam Limited, Jhajjar, Sampla, disconnects the electric supply through meter No. R25L5010033M installed at the factory premises of the Corporate Debtor. After adjustment of all outstanding dues, the electricity department is directed to refund the security deposit within one week to the liquidator.

Copy of the order by given Dasti.

CA stand disposed of.

Vide CA 301/2018 the applicant has prayed for appropriate punishment under Section 70 for the misconduct of the ex-directors in the course of CIR process. The applicant, original Operational Creditor has prayed for stringent action be taken against Mr. Bhagwan Bindal Jain, who has willfully defaulted and is guilty of misconduct. Keeping in view that the matter is already under liquidation, it is

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for the Ld. Liquidator to take appropriate steps or move such an application for necessary directions from this Bench. The Operational Creditor has no locus.

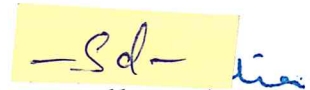
CA 301/2018 stand disposed of.

The first progress report has been filed by the liquidator and the same is taken on record. Compliance report has also been given stating that the goods belonging to the third party were duly released to them.

No further directions are called for.



(Dr. V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)